CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.272/2016.

Date of Decision: 09.10.2018.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A) HON'BLE SHRI R.N. SINGH, MEMBER (J)

Makwana Dixita Nanji
Daughter of Makwana Nanji Bhikha,
DOB 20.10.1983, Age 32 years,
Working/worked as Primary Teacher
(Under SSA i.e. Sarva Shiksha Abhyan on
Contract Basis) in Govt. Middle School
(Girls) having its address at: House No.5/151,
Parsiwada, Behind DMC Office, Diu
(U.T.) 362 520.

Applicant

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(By Advocate Shri R.G. Walia)

VERSUS

- Union of India, Through the Administrator, Union Territory of Diu, Daman and Dadra & Nagar Haveli, Secretariat Moti Daman – 396 220.
- The Secretary (Education) and Chairman of SSA (Sarva Shiksha Abhiyan), UT Administration of Daman & Diu, O/at Panchayati Raj Institution, Daman & Diu (UT), Moti Daman – 396 220.
- 3. The Assistant Director of Education/
 The District Project Officer (SSA),
 Through The President, Office of the
 District Panchayat, Diu District,
 Diu 396 220.

Respondents

(By Advocate Shri V.S. Masurkar)

ORDER (Oral)
Per: Shri R.N. Singh, Member (J)

By way of this OA, the applicant has prayed for a direction to the respondents to

pay her salary since 01.07.2014 till filing of the OA and further to grant interest @ 21% on arrears of pay. The Respondents have filed reply and the matter is taken up today.

- 2. Learned counsel for the respondents submits that the salary for the relevant period has already been paid to the applicant in January, 2017 and to this effect he has placed on record a copy of the letter dated 03.01.2017 addressed to The Branch Manager, State Bank of India, Diu. This fact has not been disputed by the learned counsel for the applicant.
- 3. In view of the above, the OA may be closed with liberty to the applicant to make representation if at all the applicant still feels that she is entitled for interest thereon. On receipt of such representation, the competent authority will consider the same and pass necessary orders thereon within four weeks of receipt of such representation.
- 4. In the above terms, the OA is disposed of. No order as to costs.

(R.N. Singh) Member (J) (Dr. Bhagwan Sahai) Member (A)